

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-309**  
IB-1648/ND/2019

**IN THE MATTER OF:**

M/s. Phoenix Advanced Softwares Pvt. Ltd.  
Vs  
M/s. Vdopia Media & Software Solutions Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

Under Section 9 of IBC, 2016

Order delivered on 19.11.2019

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**


**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENT:**

For the Applicant : Adv. Susshil Daga  
For the Respondent : Adv. Umang Mittal

**ORDER**

Ld. Counsel for respondent has put in appearance & seeks further time to file the reply and he is directed to file reply by tomorrow. No further adjournment will be given. If he fails to file the reply by tomorrow the order shall be passed in accordance with the provisions of the law. List on 20.11.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

CG